

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

CP (IB) No. 5/Chd/Pb/2020

IN THE MATTER OF:

Amit Malik

...Petitioner-Financial Creditor

Versus

Him Agi Fresh Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 04.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Sardavinder Goyal, proxy counsel for Mr. Sardavinder Singh, Advocate.

For the Respondent : Ms. Manveen Narang, proxy counsel for Mr. Vaibhav Sharma, Advocate.

ORDER

The proxy counsel for the petitioner has prayed for grant of an adjournment, on the ground that the arguing counsel is not available today. The proxy counsel has specifically prayed for listing the matter after vacations. Therefore, post this matter after two weeks. List on 25.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**